

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT No- II**

*** **

(1) C.P.(IB)-3446(MB)/2019

**Fuso Glass India Pvt Ltd
V/s
Q-Railing India Pvt Ltd**

*** **

Dated 06th April, 2021

ORDER

The matter is taken up through Virtual Hearing (VC). Counsel for the Petitioner is present. The Petitioner has filed a memo of withdrawal dated 26.03.2021 for withdrawal of the petition indicating therein the parties have settled out of the Court and the Petitioner has already received an amount of Rs. 20,00,000/- towards full and final settlement of the claim. Accordingly, the Petitioner does not want to proceed with the matter. The withdrawal memo is accepted. The **C.P.(IB)-3446(MB) of 2019** is **dismissed** as **withdrawn** in terms of Rule 8 of the IBBI (Application to Adjudicating Authority) Rules, 2016. File be consigned to records.

Sd/-

MOHAMMED AJMAL
Member (Judicial)
SUSHIL

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)